

ITEM NO.1501

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).643/2015

ALL INDIA JUDGES ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA . & ORS.

Respondent(s)

(WITH IA No. 2/2017 - AMENDMENT IN CAUSE TITLE, IA No. 70316/2020 - APPLICATION FOR PERMISSION, IA No. 96520/2020 - APPLICATION FOR PERMISSION, IA No. 205948/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 195313/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 66487/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 168154/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 74821/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 88733/2020 - CLARIFICATION/DIRECTION, IA No. 70323/2020 - CLARIFICATION/DIRECTION, IA No. 68481/2020 - CLARIFICATION/DIRECTION, IA No. 100172/2020 - CLARIFICATION/DIRECTION, IA No. 50728/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 66488/2021 - EXEMPTION FROM FILING O.T., IA No. 168155/2022 - EXEMPTION FROM FILING O.T., IA No. 50727/2020 - EXTENSION OF TIME, IA No. 14761/2023 - EXTENSION OF TIME, IA No. 185903/2022 - EXTENSION OF TIME, IA No. 181545/2022 - EXTENSION OF TIME, IA No. 87335/2020 - INTERVENTION APPLICATION, IA No. 70318/2020 - INTERVENTION APPLICATION, IA No. 68480/2020 - INTERVENTION APPLICATION, IA No. 100166/2020 - INTERVENTION APPLICATION, IA No. 74820/2022 - INTERVENTION/IMPLEADMENT, IA No. 18284/2020 - INTERVENTION/IMPLEADMENT, IA No. 10040/2022 - INTERVENTION/IMPLEADMENT, IA No. 169826/2019 - INTERVENTION/IMPLEADMENT, IA No. 109809/2021 - INTERVENTION/IMPLEADMENT, IA No. 165066/2019 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 6471-6473/2020 (IV-A)
(FOR ADMISSION and I.R.)

CONMT.PET.(C) No. 711/2022 in W.P.(C) No. 643/2015 (X)

CONMT.PET.(C) No. 36/2023 in W.P.(C) No. 643/2015 (X)
(FOR ADMISSION)

CONMT.PET.(C) No. 37/2023 in W.P.(C) No. 643/2015 (X)
(FOR ADMISSION)

CONMT.PET.(C) No. 38/2023 in W.P.(C) No. 643/2015 (X)
(FOR ADMISSION)

CONMT.PET.(C) No. 39/2023 in W.P.(C) No. 643/2015 (X)

(FOR ADMISSION)

CONMT.PET.(C) No. 40/2023 in W.P.(C) No. 643/2015 (X)
(FOR ADMISSION)

CONMT.PET.(C) No. 848/2023 in W.P.(C) No. 643/2015 (X)
(FOR ADMISSION)

Date : 19-05-2023 These matters were called on for pronouncement
of judgment today.

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- 1 Hon'ble Mr Justice Pamidighantam Sri Narasimha pronounced the judgment of the Bench comprising Hon'ble Dr Dhananjaya Y Chandrachud, Chief Justice of India, Hon'ble Mr Justice V Ramasubramanian and His Lordship.
- 2 In terms of the reportable judgment, the following consequential directions have been issued:

“112. Ultimately, the effect of the acceptance of the recommendations of this Court is that necessary amendments must be carried out in Service Rules of the Judicial Officers across all jurisdictions. It is thus directed that the High Courts and the competent authorities, wherever applicable, bring the rules in conformity with the recommendations accepted by this Court above within a period of 3 months. Compliance affidavits be placed on record by the High Courts, the States and the Union within four months.

113. In the case of payment of arrears of pay, this Court had by Orders dated 27.07.2022 and 18.01.2023 already directed that all arrears of pay be cleared by 30.06.2023. In this regard, it is directed that compliance affidavits must be filed by all States and Union Territories by 30.07.2023 that the arrears of pay have been positively credited into the accounts of the concerned officers.

114. The revised rates of pension, which have been approved by this Court, shall be payable from 01.07.2023. For the payment of arrears of pension, additional pension, gratuity and other retiral benefits as well, following the Orders dated 27.07.2022 and 18.01.2023, it is directed that 25% will be paid by 31.08.2023, another 25% by 31.10.2023, and the remaining 50% by 31.12.2023.”

- 3 List the matters on 17 July 2023 at 3 pm for further compliance on pay and pension on which date this Court will take up the recommendations on allowances.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)